

F. No. 14-12/ CESTAT/CPIO-ND/RP/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-12/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10750 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (SM Appeal Branch)**, containing 483 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 09.04.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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SECTION)

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F. NO.RTI/SM/CESTAT/2018 CUSTOMS, EXCISE & SERVCICE TAX APPELLATE TRIBUNAL, West Block No.2, R.K.Puram, New Delhi.



SINGLE MEMBER APPEAL BRANCH

Date: 08/04/2019

Subject: Information sought under RTI Act 2005-

With reference to RTI Application No. RTI/P-195/10750/19 DATED 25.02.19 filed by Sh. R.K. Jain, in CPIO I.D. No. 14-12/2019 dated 26.02.19 and subsequently letter dated 02.03.19 filed by Sh. R.K. Jain and CPIO, CESTAT reminder letter dated 15.03.19, the information sought by the applicant under RTI Act 2005.

In this regards, the point wise replies as under:-

(A & B) Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from 01/08/2018 to 01/01/2019, the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (consisting 483 pages in total) (Details as under) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

Total	483
Concerned Register	1-21
January' 2019	1
December'2018	1- 31
November' 2018	1- 16
October'2018	1-287
September' 2018	1-106
August, 2018	1- 21
Month	Consisting page nos.

(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the enclosed copies of the register.

The applicant may be informed accordingly.

Deputy Registrar (Judicial) Single Member Branch

To,

The CPIO/Accounts Officer, CESTAT, New Delhi.



F. No. 14-12/ CESTAT/CPIO-ND/RP/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-12/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10750 dated 25.02.2019) received in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (Customs, ST & AD Appeal Branch)**, containing 2473 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 2473 x 02=4946 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 03.04.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH



I.D.No.14-12/2019 Dated: 03.04.2019

Subject :- R.T.I. application No..P-195/10750/2019 dated25/02/2019 filed by Sh. R. K.Jain (CPIO ID NO. 14-12/2019 dated 26/02/2019).

The parawise information relating to subject RTI application is as under.

- 4(A) In this regard please find enclosed herewith photocopies of orders/Judgements/ Decrees/ notice received from Hon'ble High Court and Supreme Court (Consisting of 2450 pages) w.e.f 01/09/2018 to 29/03/2019 are enclosed. The copies of the High Court/Supreme Court orders/Judgements etc. upto 31/08/2018 has already been supplied to applicant under his RTI application No. .P-195/10642/2018 dated01/08/2018 filed by Sh.R. K.Jain(CPIO ID NO. 13-52/2018 dated 05/09/2018).
- 4(B) Please find enclosed herewith photocopies of diary Register of Supreme Court / high Court order from Sr. No. 268- 597 of 2018 consisting of Eighteen(18) pages (Sr. No. from 1-23)...

4(C) During the period the information of remand cases is (Sr. No. -19-23 Consisting of five pages)enclosed

CPIO is requested to transmit the same to the applicant.

Encl.:- 2450+23=2473 Pages.

Head Clerk

To

CPIO,CESTAT, Delhi Deputy Registar Customs Branch

Reminder

(G)

F. No. 14-12/ CESTAT/CPIO-ND/RP/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-12/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10750 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, under RTI Act 2005, and CPIO **ID No. 14-12/2019.** The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 26.02.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

CESTAT, New Delhi Date: 15.03.2019

For Compliance to:

1. Dy. Registrar (Customs & ST Appeal Branch)

2. Dy. Registrar (SM Appeal Branch)

Copy to: (For Information)

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 Par/19/3

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F. No. 14-12/ CESTAT/CPIO-ND/RP/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-12/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10750 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005, the information received from **Dy. Registrar (Excise Appeal Branch)**, containing 509 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $509 \times 02=1018$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 11.03.2019

To,

1. Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL WEST BLOCK NO. 2,R.K.PURAM, NEW DELHI-110066. Excise [DB]



CPIO I.D No. 14-12/2019

Dated: 05/03/2019

Subject: RTI application No. 195/10750/19 dated 25/02/2019 filed by Sh. R.K. Jain (CPIO ID No.14-12/2019 dated 26/02/2019- CESTAT)-reg.

Sir,

With reference to the above RTI application, the point-wise reply relating to the Excise Appeal Branch is as under

- 4(A) The copies of the Hon'ble Supreme Court and the Hon'ble High Court orders for the period from 08/08/2019 to 28/02/2019 are enclosed consisting page (53+443=496)
- 4(B) The copies of the Register, records for the period 01/08/2019 to 28/02/2019 are enclosed consisting pages (13).

(Note: from 01/08/2019 to 08/08/2018 of SCI order and 01/08/2018 to 11/08/2018 of HC orders have already been provided to the applicant in CPIO ID NO. 13-52/2018)

4(c) Register's copy may be seen please.

Total pages(53+443+13=509).

This is for information please.

ENC! As above (509 Pages)

MOHINDER SINGH Deputy Registrar(Judl.)

To,

The Accounts Officer/CPIO, Delhi.

F. No. 14-12/CESTAT/CPIO/ND-RP/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 14-12/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10750 dated 25.02.2019) **received** in this office on 25.02.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Note:-

- 1. If intermation is not available with your section and you, if have knowledge please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI cation's replies which are related to outer benches may be gathered form the filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. From the requisite information, directly to the applicant or to the RTI section and chaiming any exemption, subject to the provisions of the Act and the runder interest to the undersigned.

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CESTAT New Delhi
Date: 26.02.2019

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Customs & ST) A. D

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. Legistrar (SM Branch)

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at h. R.K. Jain

J. P.-L., Bhishm Pitamah Marg,

call Nagar, New Delhi-110003

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PATCH SECTIONS

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Application under Section 6 of the Right to Information Act, 2005



Ref. No. :RTI/P-195/10750/19

Dated: 25-02-2019

IP-14-12/2019CCESTPT)

CPIO

Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Customs, Excise & Service Tax Appellate Tribunal

2 5 FEB 2019

West Block No. 2, R.K. Puram, New Delhi-110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	 (A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-8-2018 till the date of the providing the information. (B) Please provide copies of the registers, records, computer data diarising the communications. notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-8-2018 till the date of providing the information. (C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 083938 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI days of the Application.	Act, 2005 information is to be provided within 30

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

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